

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 25

IA 626/2024 IN C.P. (IB)/1092(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 11.07.2024

NAME OF THE PARTIES: STATE BANK OF INDIA V/s PATEL
ENGINEERING LIMITED

Under Section 7 Sec 60(5) Rule 11 of NCLT, 2016 of IB Code, 2016

ORDER

1. Adv. Shristi Shetty for the Financial Creditor is present and Adv. Ajay Basutkar for the Respondent is also present.
2. Ld. Counsel for the Corporate Debtor place on record an order dated 09.05.2024 passed by the Civil Court whereby it clarifies that financial creditor shall not precipitate the matter any further. However, the argument may go on.
3. In view of this, this Bench consider it appropriate to adjourn the matter Sine-die.
4. The parties shall at liberty the mention the matter after the vacation of stay by City Civil Court of Karnataka or withdrawal of undertaking.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

/Neeraj/